



2026:AHC:43826

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3151 of 2026

Smt. Safia Khatoon

.....Petitioner(s)

Versus

The State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ranjeet Sonker
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Order dated 06.10.2025 passed by the Respondent No.4 namely Nayab Tehsildar, Tehsil Dakshini Phulpur, District Phulpur in the proceedings initiated under Section 34 of the U.P. Revenue Code, 2006 is under challenge.
2. A preliminary objection has been raised by the counsel for the respondents that against the aforesaid order, statutory alternative remedy is available to the petitioner to file an appeal as provided under sub Section (2) of Section 35 of the U.P. Revenue Code, 2006.
3. This fact has not been denied by the counsel for the petitioner.
4. In view of above, the present writ petition is dismissed on the ground of availability of alternative remedy.

(Prakash Padia,J.)

February 26, 2026

Swati